

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION NO. 291
TO BE ANSWERED ON 27.03.2025

Declaring certain animals as vermin

291*. DR. JOHN BRITTAS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Central Government can declare certain animals to be vermin for any area for such period as may be prescribed, as per Section 62 of the Wildlife Protection Act; and
- (b) if so, the names and details of the animals so declared as vermin by the Central Government from 2022 till date, State-wise and year-wise?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a)& (b) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) & (B) OF THE RAJYA SABHA STARRED QUESTION NO. *291 REGARDING DECLARING CERTAIN ANIMALS AS VERMIN BY DR. JOHN BRITTAS DUE FOR REPLY ON 27.03.2025

- (a) As per Section 62 of the Wild Life (Protection) Act, 1972, the Central Government may, by notification, declare any wild animal specified in Schedule-II to be vermin for any area and for such period as may be specified therein.

- (b) Since 2022, no wild animal has been declared as vermin in accordance with the provisions of the Wild Life (Protection) Act, 1972 by the Central Government.
